

ITEM NO.2

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in MB No.27962/2016 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/s. VACMET INDIA LIMITED
INCORPORATED UNDER COMPANIES ACT, 1956 & ANR.

Respondent(s)

(I.A. No.142887/2018 - FOR CLARIFICATION/DIRECTION; IA No.142894/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES);

WITH

SLP(C) No.19796/2018 (XI)

(IA No.85553/2019 - FOR CLARIFICATION/DIRECTION; IA No.185557/2019 - FOR EXEMPTION FROM FILING O.T.; and, IA No.185556/2019 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No.19822/2018 (XI)

(IA No.186495/2019 - FOR APPROPRIATE ORDERS/DIRECTIONS)

Date : 27-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s) Mr. Arvind Datar, Sr. Adv.
Mr. Siddharth Bhatnagar, Sr. Adv.
Ms. Nandini Gore, Adv.
Ms. Tahira Karanjawala, Adv.
Ms. Natasha Saharawat, Adv.
Mr. Jasvir Singh Sabharwal, Adv.
M/s. Karanjawala & Co., AOR

Mr. Krishnan Venugopal, Sr. Adv.
Mr. Tanuj Bhushan, Adv.
Ms. Nandita Chauhan, Adv.
Mr. S. S. Shroff, AOR

Mr. Shekhar Prit Jha, AOR
Ms. Ramandeep Kaur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on I.A. No.142887 of 2018 in SLP (Civil) No.19204 of 2018, I.A. No.85553 of 2019 in SLP (Civil) No.19796 of 2018 and I.A. No.186495 of 2018 in SLP (Civil) No.19822 of 2018.

Reply may be filed within two weeks.

List the matters after four weeks.

(MUKESH NASA)
COURT MASTER

(DIPTI KHURANA)
BRANCH OFFICER